

**GOVERNMENT OF INDIA
ATOMIC ENERGY
LOK SABHA**

UNSTARRED QUESTION NO:3868
ANSWERED ON:20.03.2013
DIVESTMENT IN NPC
Choudhry Smt. Shruti

Will the Minister of ATOMIC ENERGY be pleased to state:

- (a) whether an amendment to the Atomic Energy Act is a compulsory pre-requisite for divestment in Nuclear Power Corporation; and
- (b) if so, the details thereof and the steps taken in this direction so far?

Answer

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY) :

- (a) No, Sir.
- (b) Does not arise.